

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH)(Ins) No.9 of 2021
(Under Section 61 of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 18.01.2021 in IBA /698/2019 passed by the
Hon'ble National Company Law Tribunal, Division Bench-I, Chennai)**

IN THE MATTER OF:

Mr.Ashok Sachdev ... Appellant
D-29, South Extension Part-II,
New Delhi 110 049.

V.

Call Express Construction (India) Pvt.Ltd.
20, Poes Road, 1st Street,
Teynampet,
Chennai 600 018 ..Respondent

Present :

For Appellant : Alishan Naqvee, Advocate
For Respondent 1 : Mr.Arvind Pandian, Senior Advocate
Mr.Jayant and Mr.Gaurav Chatterji, Advocates

ORDER

(VIRTUAL MODE)

It is represented on behalf of the Respondent that the Counter of the Respondent was filed through e-filing on 14.04.2021 before the 'Registry'. However, the physical copy of the Reply/Response/Counter of Respondent was not filed on behalf of the Respondent and in this regard time is sought to file Reply/Response/Counter. Accordingly, time is granted till 22.04.202 and that the copy of the Reply/Response/Counter is to be served to the Learned Counsel for the 'Appellant' well in advance before 21.04.2021. Soon after the receipt

of Reply/Response/Counter, it is open to the 'Appellant' to file 'Rejoinder' before the 'Registry' by 08.06.2021.

5. The 'Office of the Registry' is directed to List the matter on 08.06.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[Kanthi Narahari]
Member (Technical)***

15.04.2021

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